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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench; New Delhi.

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Regn. No. OA-197/89

Date of Order 10.2.1989.

Shri Rajesh Bansal & Ors. Applicants.

Versus

Maulana Azad Medical College Respondents.
& Ors.

For the applicants Shri Assar Ahmed,
Advocate.

For the respondents Shri M.M. Sudan,
Advocate.

CORAM: Hon'ble Shri B.N.Jayashimha, Vice-Chairman(Admn.)
Hon'ble Shri P.K. Kartha, Vice-Chairman(Judicial).

1. Whether Reporters of Local papers may be allowed to see the Judgement? No
2. To be referred to the Reporter or not? No

JUDGEMENT (ORAL)

(Judgement of the Bench delivered by Hon'ble
Shri B.N.Jayashimha, Vice-Chairman (Admn.)

The present application has been filed under Section 19 of the Administrative Tribunals Act, 1985, by three students of the Maulana Azad Medical College who are undergoing internship in that College. They will be completing their internship on 31.3.1989. The prayer contained in the present application is that the respondents should be directed to cancel their letters of appointment to the vacancies of Junior Resident Doctor beyond 31.3.89 and to direct them to reserve the vacancies for the appointment of the petitioners with effect from 1.4.1989 after completion of their internship on 31.3.1989.

2. We have heard the learned counsel of both sides.

The learned counsel for the applicants has stated that over a period of 9 years it has been the practice in the Maulana Azad Medical College to consider those who pass internship from the College for appointment as Junior Resident Doctor in preference to others. This is not contested by the learned counsel for the respondents.

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3. Admittedly, the applicants have yet to complete their internship. The learned counsel for the respondents fairly concedes that after the applicants complete their internship, they will also be considered for appointment as Junior Resident Doctors subject to the availability of vacancies and if they are otherwise found suitable in preference to outsiders.

4. We, therefore, consider that the only order to be passed at this stage is to direct the respondents to consider the case of the applicants for appointment as Junior Resident Doctors after they complete their internship if they are found suitable for such appointment and if vacancies exist presently or in future for the post of Junior Resident Doctors. The application is disposed of on the above lines with no order as to costs.

Q.C. Kartha
(P.K. Kartha)
Vice Chairman(Judl.)

B.N. Jayasimha
(B.N. Jayasimha)
Vice Chairman(Admn.)